

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.2242/98

New Delhi: this the 12th of March, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

Suresh Kumar Gupta,
S/o Shri Reghubir Singh Tupta,
Dy. Chief Electrical Engineer,

Northern Railway,
Dayabasti, Delhi.

R/o 67, Pocket A-4,
Konark Apartments, Kalkaji Extension,
New Delhi. Applicant.

(By Advocate: Shri V.P. Kohli)

Versus

Union of India, through

1. The Secretary,
Railway Board,

Rail Bhavan,
New Delhi.

2. The General Manager,
Northern Railway, Hqrs. office,
Baroda House,
New Delhi. Respondents.

(By Advocate: Shri R.P. Agarwal)

ORDER (ORAL)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant impugns respondents' order
dated 28.10.98 transferring him from Northern
Railway, New Delhi to East Central Railway, Hajipur.

2. I have heard applicant's counsel Shri V.P.
Kohli and respondents' counsel Shri R.P. Agarwal.

3. Applicant's counsel states that applicant
has been transferred 13 times during the last 10 years,

the last impugned transfer being from New Delhi to Hajipur under East Central Railway. In this connection he has stated that he had earlier been transferred to Patiala vide order dated 7.10.98 (Annexure -A3), but upon his representation against the said impugned transfer, he has now been transferred from New Delhi to Hajipur.

4. It appears that the applicant has not received any reply to his representation dated 16.10.98 (Annexure-A4), wherein he has listed the number of transfers he has been subjected to since July, 1998. During hearing applicant's counsel Shri Kohli has stated that applicant would prefer to live in Delhi as his wife is employed here, but if he has to be transferred, the transfer may be to Patiala, and not to Hajipur.

5. This OA is disposed of with a direction to respondents to consider applicant's representation dated 16.10.98 and pass a detailed, speaking and reasoned order within 2^{months} from the date of receipt of a copy of this order. Till the aforesaid directions are complied with, respondents shall not compel the applicant to proceed to Hajipur vide order dated 28.10.98. Shri Agarwal states that applicant has already been relieved vide order dated 2.11.98, but this is denied by Shri Kohli. Be that as it may, respondents shall act in accordance with the directions given above. No costs.

Antark
(S. R. ADIBE)
VICE CHAIRMAN (A).